

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Contempt Petition No.112/2002  
in  
Original Application No.783/2001.

Mumbai, this Thursday the 19th Day of December, 2002.

CORAM:

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHASTRY, ADMINISTRATIVE MEMBER

1. Miss V.R. Joshi,
2. Shri S.A. Lohar,
3. Shri D.K. Ingole,
4. Shri G.K. Patel,
5. Smt.S.C. Madhavi,
6. Smt.J.W. Joshi. .... Applicants.

( By Advocate Shri C.B. Kale ).

Versus

1. Union of India,  
through  
Shri S.C. Datta,  
Director General,  
Department of Posts,  
New Delhi - 110 001. .... Respondent - Contemner.
2. Shri R. Ganeshan,  
The Chief Postmaster General,  
Maharashtra Circle, Mumbai-400001. .... Respondent
3. Supdt. of Post Offices,  
New Mumbai Division, Panvel,  
Pin - 410 206. .... Respondent.

( By Advocate Smt.H.P. Shah ).

Order on Contempt Petition  
{ Per : Hon'ble Shri A.V. Haridasan, Vice Chairman }.

This Contempt Petition has arisen out of an order passed by this Tribunal on 17.10.2002 in O.A.NO.783/2001 in which respondents were directed to pay an amount of Rs.1000/(Rupees One Thousand Only) as cost to the applicants within a month and also to make regular appointment according to their seniority

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as Postal Assistants in the New Mumbai Division in the first available vacancies. It has been alleged that the above directions have not been complied with hence it is necessary to take action against the alleged respondents under the Contempt of Courts Act.

2. Smt.H.P. Shah, learned counsel for the respondents appearing in the O.A. on the instructions from the respondents stated that an amount of Rs.1000/has been paid to the petitioners on 16.12.2002 that though 498 vacancies of Postal Assistants have been released for the entire Maharashtra Circle including New Mumbai Division appointment could not be made as appointment to the vacancies among various divisions is not over and that the petitioners would be considered for appointment without delay.

3. There is no <sup>Specie</sup> proper allegation that vacancies having become available in New Mumbai Division, the respondents have refused to carry out the directions in the Tribunal's order. We, therefore, do not find any reason to proceed with the petition. The Contempt Petition (Civil) is dismissed. No costs.

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( Smt. Shanta Shastray )  
Member (A)

( A.V. Haridasan )  
Vice Chairman.